

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13029/03/2016-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 28th December, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Pavankumar Bhimappa Bajanthri, Additional Judge of the Karnataka High Court, to be a Judge of the Karnataka High Court with effect from the date he assumes charge of his office.

mkp
28/12/2016

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 2338 3037

To

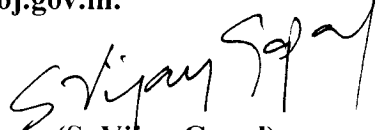
The Manager,
Government of India Press,
FARIDABAD

No. K. 13029/03/2016-US.II

Dated 28.12.2016

Copy to:-

1. Shri Justice Pavankumar Bhimappa Bajanthri, Additional Judge, Karnataka High Court, presently functioning in Punjab & Haryana High Court, Chandigarh.
2. The Secretary to the Governor of Karnataka, Bangalore.
3. The Secretary to the Chief Minister of Karnataka, Bangalore.
4. The Secretary to the Chief Justice, Karnataka High Court, Bangalore.
5. The Chief Secretary, Government of Karnataka, Bangalore.
6. The Registrar General, Karnataka High Court, Bangalore.
7. The Accountant General, Karnataka, Bangalore.
8. The Secretary to the Governor, Punjab, Chandigarh.
9. The Secretary to the Governor, Haryana, Chandigarh.
10. The Secretary to the Chief Minister, Punjab, Chandigarh
11. The Secretary to the Chief Minister, Haryana, Chandigarh
12. The Secretary to the Chief Justice, Punjab and Haryana High Court, Chandigarh.
13. The Chief Secretary, Government of Punjab, Chandigarh.
14. The Chief Secretary, Government of Haryana, Chandigarh.
15. The Registrar General, Punjab and Haryana High Court, Chandigarh.
16. The Accountant General, Punjab, Chandigarh.
17. The Accountant General, Haryana, Chandigarh.
18. President's Secretariat, (CA.II Section), New Delhi.
19. PS to Principal Secretary to the Prime Minister, New Delhi.
20. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
21. PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(J.I)/DS(ANS)/S.O.(Desk).
22. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 23382978